## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 81/2017 in T.P No. 96/58-59,397-398/NCLT/AHM/2016 (New) C.P. No. 42/58-59,397-398/CLB/MB/2015 (Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2017

Name of the Company:

Peter Leonidas & Anr.

V/s

Soma Tech Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 58-59 (2013) and Section 397-398 of

the Companies Act, 1956;

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE** BIJAL (MMATRAPATI) PETITIONER ADVOCATE ARVIND PARIKM Nos 122 FOR J. SAGGA ASSOCIATES des 2. Nann Pahma Thakkor and Palma, Adw 3. Ruelubh. H. Chah Advocate 4. Rohan A. Shac Advocati

## <u>ORDER</u>

Learned Advocate Mr. Bijal Chhatrapati with Learned Advocate Mr. Arvind Parikh present for Original Petitioners. Learned Advocate Mr. Navin Pahwa present for Original Respondent no. 1. Learned Advocate Mr. Rohan Shah present for Original Respondent no. 2. Learned Advocate Mr. Rushabh Shah present for Original Respondents no. 3 and 4. None present for other Original Respondents.

Affidavit of service filed.

Respondents no. 1, 2, 3 and 4 Counsels requested time to file reply.

None appeared for propose party.

It appears that Respondent no. 5 is not served with notice so far.

Petitioner is directed to issue fresh notice to Respondent no. 5 and shall file proof of service.

Respondents no. 1 to 4 and proposed party shall file reply within two weeks serving copy to the petitioner.

List the matter on 22.08.2017.

Dated this the 12th day of July, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL